

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

STARRED QUESTION NO:322
ANSWERED ON:19.04.2010
CRASH OF AIRCRAFT IN AIR SHOW
Jindal Shri Naveen;Singh Shri Uday Pratap

Will the Minister of DEFENCE be pleased to state:

- (a) whether a naval aircraft, participating in an air show, crashed recently in Hyderabad;
- (b) if so, the details thereof;
- (c) the amount of compensation paid by the Government to the next of kin of those killed/injured;
- (d) whether the preliminary cause of the crash has been ascertained;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government to prevent recurrence of such incidents in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO.322 FOR ANSWER ON 19.4.2010.

On the 3rd March, 2010, when the Indian Navy aircraft, Kiran IN-078, was participating in an air show over Begumpet airfield, it crashed onto a residential building, leading to demise of the two pilots who were flying the aircraft, damage of building and injuries to two civilians. A Board of Inquiry (BOI) has been constituted by the Indian Navy to investigate into the circumstances leading to the crash. The actual cause of the accident will be known after the BOI completes the investigation and reports. The compensation is to be paid as per norms, post completion of BOI enquiry. While the Navy follows prescribed procedure to avoid such incidents, further steps, if any, to prevent such accidents, can be considered after the report of BOI is seen and examined. In the interim, as a precaution, one time check of engine and flying controls of the entire Kiran Fleet of the Indian Navy has been undertaken.